

**National Company Law Appellate Tribunal, New Delhi**

**Principal Bench**

**Company Appeal (AT)(Ins.) No. 745 of 2019**

**IN THE MATTER OF:**

**The State of Telangana & Anr.**

**...Appellants**

**Vs.**

**Liquidator, Nizam Deccan Sugars Ltd. & Ors.**

**...Respondents**

**With**

**Company Appeal (AT)(Ins.) No. 818 of 2019**

**IN THE MATTER OF:**

**The State of Telangana & Ors.**

**...Appellants**

**Vs.**

**Nizam Deccan Sugars Ltd. & Ors.**

**...Respondents**

**Present:**

**For Appellant:**

**Mr. Ritin Rai, Sr. Advocate, Mr. Krishna Dev J., Mr. Harsha T.P.S., Mr. Gunjan Mathur**

**For Respondent:**

**Mr. Subrahmanyam Bkv Advocate for R1&2  
Mr. CS Ramakrishna Gupta, Advocate for R-2,  
Liquidator  
Mr. Hemant Chaudhri, Mr. Piyush Arora, Advocates  
for R3-7**

**Mr. PBA Srinivasan, Mr.Avinash Mohapatra, Mr. Ichchha Kalas, Mr. Parth Tandon, Advocates for R8-11**

**ORDER**

**(Through Virtual Mode)**

**24.03.2021:** Learned Counsel for the Appellant in Company Appeal (AT) (Ins) No. 745 of 2019 concluded his arguments.

Learned Counsel for the Respondent Nos. 3 to 7 in Company Appeal (AT) (Ins) No. 818 commenced his arguments but due to paucity of time the arguments remain inconclusive.

Let these matters be fixed for remaining arguments on **15<sup>th</sup> April, 2021.**

**[Justice Jarat Kumar Jain]  
Member (Judicial)**

**[Mr. Kanthi Narahari]  
Member (Technical)**